

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

5. I.A. 3219/2024

In

C.P. (IB)/3683(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.06.2024**

NAME OF THE PARTIES: Asit C. Mehta Investment Interrmediates Ltd

VS

Brajesh Construction Pvt Ltd

Appearance

For Applicant : Adv. Aniruth Purushotham

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A.3219/2024

This application has been filed by Applicant under regulation 44(2) seeking exclusion of 15 days from 10.05.2023 to 25.05.2023 and extension of 1 year from 26.05.2024 as a result of which the time required for completion of liquidation process of the Corporate Debtor shall be extended till 26.05.2025.

Exclusion is sought on the ground of delay in informing the order of the Liquidation. Perusal of DMS reveals that liquidation order dated **10.05.2023** was uploaded on **18.05.2023**. Therefore, we are inclined to grant exclusion of 8 days.

Liquidator has sought extension by one year on account of pending litigations. However, upon considering submissions of counsel and on perusal of the application, it is seen substantial litigation is pending before Hon'ble

Rajasthan High Court, in Civil Writ Petition No. **6967/2024**, wherein Dr. Madhulika had obtained *ex-parte* order against the corporate debtor and dispossessed the CD from the land. Having considered the submission, we are inclined to grant extension by 6 months with effect from today. Thus liquidation process of the Corporate Debtor shall be extended till 31.12.2024. Accordingly, I.A.3219/2024 is **partly allowed** and **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Harshada---

Sd/-
LAKSHMI GURUNG
Member (Judicial)